150 Written Answers to

if so, the results thereof;

whether the frequent acquisitions and their sale for commercial purposes is likely to create a situation where the land may no longer be available for development purposes; and

the steps Government is contemplating in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) to (d) Land is a State subject and land is acquired under the respective Land Acquisition Acts. In the same way, land acquisition in Delhi is done under the provisions of Land Acquisition Act, 1894. Delhi Development Authority (DDA) is not empowered to directly acquire land and acquisition is done by the Government of National Capital Territory, of Delhi (GNCTD) under the provisions of the said Act. DDA makes advance payment on pre-determined rates to GNCTD for compensating persons whose land has been acquired. There have been demands for review of compensation package on land acquired and as far as Delhi is concerned, recently, the rates of acquisition of land have been increased. The requisition by DDA for acquisition of land is for planned development and for creation of various types of infrastructure in the city.

Minimum wages given by CPWD

3372. SHRI PRAVEEN RASHTRAPAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

the present rates of minimum wages for unskilled, semi-skilled and skilled workers as per CPWD;

the time when the last review of minimum wages for urban civil workers was carried out by CPWD; and

the comparative wages paid to casual workers, contract based workers and regular workers by the CPWD?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) Since the Central Civil Services (Classifications, Control & Appeal) Rules have been made applicable to the work-charged establishment of CPWD, all employees of CPWD are, therefore, placed in prescribed pay-scales fixed by the Central GovernmenJ. Therefore, the provisions of Minimum Wages Act, 1948 are hence not applicable for CPWD.

(b) and (c) Does not arise in view of (a) above.

Feeder services run by DMRC

3373. SHRI ALI ANWAR ANSARI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

whether complaints have been received by Government that the DMRC is violating various provisions of the State Road Authority in Delhi by running feeder services;

the status of these feeder services run by DMRC;

whether DMRC is earning crores of rupees through this service resulting in violation of STA regulations; and

if so, the steps Government proposes to take to check this practice of DMRC?

Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) Government of National Capital Territory of Delhi (GNCTD) has informed that no complaints have been received against feeder services being run by DMPC. However, complaints were received by them against feeder services to Delhi Metro being provided by Rural Transport Vehicles (RTVs) by private operators who were charging flat fare of Rs. 5/-. This has since been rectified.

(b) State Transport Authority (STA) of GNCTD has approved 94 metro feeder routes as per the recommendation of DMRC to give connectivity to nearby residential colonies from various metro stations. STA has issued 568 permits as on 12.3.2008.

(c) No, Sir.

(d) Does not arise.

De-sealing in a time bound manner

3374. SHRI N.R. GOVINDARAJAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

whether Government has advertised for quick de-sealing of residential properties in Delhi;

if so, the details thereof;

the total number of applications pending with Government as on 15th April, 2008 for de-sealing; and

the steps being taken to de-seal such properties within time bound programme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) No, Sir. However, Municipal Corporation of Delhi (MCD) has

issued a public notice in the leading dailies calling upon the owners/occupiers whose properties are protected under the Delhi Laws (Special Provisions) Act, 2007, to file application alongwith affidavit for de-sealing of their properties. As per Public Notice, the following categories/areas are eligible for de-sealing:—

- (i) Unauthorized colonies, Village abadi and its extension which existed on the 31st day of March, 2002 and where construction took place even beyond that date and upto the 8th day of February, 2007.
- (ii) Existing farmhouses involving construction beyond permissible building limits.
- (iii) Schools, dispensaries, religious institutions, cultural institutions, storages, warehouses and godowns used for agricultural inputs or produce (including dairy and poultry) in lural areas built on agricultural land.
- (iv) Slum dwellers and jhuggi-jhopri clusters.
- (v) Hawkers and urban street vendors.

MCD has reported that 815 applications are pending as on 15th April, 2008.

MCD has issued instructions to all Deputy Commissioners to ensure expeditious desealing of the properties, if the requisite affidavit filed in support of application is in order and the premise is covered under the purview of the aforesaid Act.